

(2021) 06 GAU CK 0023

In the Gauhati High Court

Case No : Anticipatory Bail No. 1470 Of 2021

Gajen Buragohain And 2 Ors

APPELLANT

Vs

State Of Assam

RESPONDENT

Date of Decision : 02-06-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438

Indian Penal Code, 1860 — Section 34, 153A, 376, 406, 420

Citation : (2021) 06 GAU CK 0023

Hon'ble Judges : Ajit Borthakur, J

Bench : Single Bench

Advocate : U Dutta

Judgement

Heard Mr. U. Dutta, learned counsel for the petitioners. Also heard Mr. N.J. Dutta, learned Addl. Public Prosecutor for the State/respondent.

By this application under Section 438 Cr.P.C., the petitioners, namely (i) Gajen Buragohain (ii) Kumud Buragohain @ Kumud Gohain (iii) Mahila

Buragohain @

Mahila Gohain have prayed for pre-arrest bail apprehending arrest in connection with Dhemaji P.S. Case No. 167/2021 under Sections

420/406/376/153A/34 the IPC.

Call for the case diary along with medical report.

List on 12.07.2021.

In the interim, it is provided that in the event of arrest, the petitioner Nos. 2 and 3, named above, shall be released on interim pre-arrest bail, in

connection with Dhemaji P.S. Case No. 167/2021 under Sections 420/406/376/153A/34 of the IPC, on furnishing bail bond of Rs.20,000/- (Rupees

Twenty Thousand) each with one suitable surety of like amount to the satisfaction of the arresting authority, subject, of course, to the following conditions:

(i) That the petitioners shall appear before the Investigating Officer within 7 days and co-operate with the investigation and;

(ii) That the petitioners shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case, so

as to dissuade him from disclosing such facts either to the Court or to any police officer.